

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/RAY/RAV/CCP No. 66/90 19

R. Balamma Shri B.B. Raval
APPLICANT(S) COUNSELVERSUS
Delhi Administration
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p><u>16.1.90</u> CA 66/90</p> <p>Applicant through Shri B.B. Raval, Counsel.</p> <p>The Hon'ble Supreme Court in their orders dated 4.9.89 in S.L.P(Civil) Nos. 9345 to 9348 of 1989 (Union of India Vs. Shri Rasila Ram & Others) have directed that pending the hearing and final disposal by that Court of the applications for stay after notice, the operation of the impugned judgement and order dated 5.5.89 of the Tribunal in the O.A. Nos. 89/88, 1667/87, 1497/88 and 1802/88 has been stayed. As such till the Hon'ble Supreme Court pass their orders in the SLP, the Tribunal cannot exercise jurisdiction in matters concerning eviction under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.</p> <p>In the circumstances, the present Application cannot be entertained at this stage. The applicant is, however, free to seek remedy in the appropriate Court.</p> <p>Order (<u>Da-sti</u>).</p> <p><i>B.C. Mathur</i> <i>AB</i> (B.C. Mathur) (Amitav Banerji) Vice-Chairman (A) Chairman</p>